

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.  
O.A.NO.106 of 1992.

Between

Dated: 29.6.92.

Mapchiraju Subramanyam

Applicant

And

1. Indian Institute of Chemical Technology (Council of Scientific & Industrial Research), represented by its Administrative Officer GR-I, Uppal road, Hyd.

... Respondent

Counsel for the Applicant

: Sri.P.V.R.Sarma

Counsel for the Respondent

: Sri.C.B.Desai, SC I.L.S.Q.R.

CORAM:

Hon'ble Mr. R.Balasubramanian, Administrative Member  
Hon'ble Mr. C.J.Rey, Judicial Member

(Orders as per Hon'ble Mr. C.J.Rey, Judicial Member)

Mr. P.V.R.Sarma, learned counsel for the applicant and Mr. Chennabasappa Desai, learned Standing Counsel for the respondents are present. Mr. Sarma, learned counsel for the applicant seeks permission to withdraw the OA as not pressed. The OA is dismissed as not pressed. No costs.

Deputy Registrar (Judicial)

Copy to:-

1. Administrative Officer, GR-I, Indian Institute of Chemical Technology (Council of Scientific & Industrial Research), Uppal Read, Hyderabad-7.
2. One copy to Sri. P.V.R.Sarma, advocate, 2-2-18/18/4/21, Indraprastha colony, Near Ahebilamath, Hyd.
3. One copy to Sri. C.B.Desai, SC for I.I.C.T., CAT, Hyd.
4. One spare copy.

Rsm/-

Rsm  
JLHP

O.A. 106/92

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH.

THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 29/6/1992

ORDER / JUDGMENT

T.A./C.A./M.A. No.

in  
O.A. No. 106/92

T.A. No.

(W.P. No. )

Admitted and interim directions  
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.

pvm.

